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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ RFA 278/2022,

DURGESH PAUL SACHDEV & ORS. Appellants

Through: Mr. __, Advocate (Appearance not given)

versus

M/S TRADE INTERNATIONAL HUF THROUGH ITS KARTA

SHRI M.M. RAI KHANNA & ORS. Respondents

Through: Mr. __, Advocate (Appearance not given)

CORAM:

HON'BLE MR. JUSTICE CHANDRA DHARI SINGH

ORDER

% **15.02.2024**

RFA 278/2022, CM APPL. 29457/2022 (additional documents), CM APPL. 29458/2022 (delay), CM APPL. 29459/2022 (stay), CM APPL.17423/2023 (directions) & CM APPL.27840/2023 (setting aside the impugned judgment/decre)

As per office report, no replies to the applications/objection to the appeal have been filed on behalf of respondents.

Learned counsel appearing on behalf of respondents prays for and is granted two weeks' time to file replies to the applications and objection to the appeal. Rejoinder, thereto if any, be filed within a week thereafter.

Learned counsel appearing on behalf of appellants submitted that the respondents herein have filed forged documents before the learned Trial Court. Hence, he prays for some time to file an appropriate application to



bring certain facts and documents on record. He also prays for some time to file reply to the application being CM APPL.17423/2023 filed on behalf of respondents No.1 and 2.

Let the needful be done within two weeks from today. Rejoinder, thereto, if any, be filed within a week thereafter.

List on 5th April, 2024.

Till then, no coercive action shall be taken against the appellants.

CHANDRA DHARI SINGH, J

FEBRUARY 15, 2024
dy/ryp

[Click here to check corrigendum, if any](#)